

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No. 83 of 1996.

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

Smt. Clauden Gaudoin,
D/o- Lt, C.C. Gaudoin,
of Rly. Qtr. No. S/1/8, Unit 12 RPF,
Training School, Kharagpur.

... Applicant.

Vs.

1. Union of India,
through the General Manager,
SE Rly, Garden Reach,
Calcutta- 43.
2. Divl. Mechanical Engineer,
SE Rly, Kharagpur.
3. Jr. Engineer/2,
Microwave Maintenance, SE Rly,
Kharagpur.

... Respondents.

For Applicant : Mr. A. Chakraborty, Counsel.

For Respondents : Ms. B. Ray, Counsel.

Heard on : 30.5.97.

Ordered on : 30.5.97.

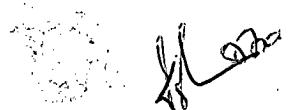
O R D E R

B.C.Sarma, AM.

When the matter was taken up today for hearing and order Mr. Chakraborty, 1d. Counsel appearing for the applicant submits that his client does not want to pursue the matter any further since the respondents have given assurance that the matter will be considered. Mrs. Ray ~~sang~~ submits that she does not have any instruction in the matter.


Contd...P/2.

2. We have heard the submission of the learned Counsel for both the parties and perused records. Since the applicant personally intends that she does not want to proceed with the matter, the application is dismissed as not pressed without passing any order as to costs.


(D. Purkayastha)
Member (J)


(B.C. Sarma)
Member (A)

P/K/C.